

ACT No. XXIV OF 1940.

[PASSED BY THE INDIAN LEGISLATURE]

(Received the assent of the Governor General on the
10th April, 1940)

An Act further to amend the Indian Mines Act, 1923.

IV of 1923. **W**HEREAS it is expedient further to amend the Indian Mines Act, 1923, for the purposes herein-
after appearing ;

It is hereby enacted as follows :—

1. This Act may be called the Indian Mines (Amend- short title.
ment) Act, 1940.

IV of 1923. 2. In clause (a) of sub-section (I) of section 10 Amendment of
of the Indian Mines Act, 1923 (hereinafter referred to as section 10,
the said Act), for the words "the Government" the Act IV of 1923.
words "the Crown" shall be substituted.

3. In sub-section (IA) of section 19 of the said Act— Amendment of
(a) the brackets and letter "(a)" at the beginning, section 19,
and the word "or" at the end of clause Act IV of 1923.
(a) shall be omitted ; and

(b) clause (b) shall be omitted.

4. In section 29 of the said Act, after clause (k) Amendment of
the following clause shall be inserted, namely :— section 29,
Act IV of 1923.

"(kk) for prohibiting the employment in a mine
either as manager or in any other specified
capacity of any persons except persons paid
by the owner of the mine and directly
answerable to the owner or manager of the
mine ;".

Price anna 1 or 1½d.

GIPD—L66LD—21.6.40—4,000.